TRAI CONSULTATION PAPER ON SPECTRUM RELATED ISSUES

COMMENTS ON ISSUES FOR CONSULTATION

1. CHAPTER 2: CURRENT SPECTRUM AVAILABILITY AND REQUIREMENT

- (i) The 450 MHz band should be utilized for services in rural areas.
- (ii) The ITU method is recommended for assessment of overall requirement. It is not suitable for calculating individual needs.
- (iii) The question is too premature.
- (iv) The IMT 2000 spectrum must not be considered as extension of the 2G mobile services. Instead it must be considered separately as is the accepted practice in other countries.
- (v) It is very desirable that every operator has a contiguous frequency band.
- (vi) The band 1800-1900 should be limited to TDD operators.
- CHAPTER 3: TECHNICAL EFFICIENCY OF SPECTRUM UTILIZATION.
 - (vii) At present no technology may be preferred over another.
 - (viii) Data services are being provided already.

CHAPTER 4: SPECTRUM PRICING

- (ix) Present revenue sharing methodology must continue; however the ratios may be changed as required.
- (x) Not Applicable.
- (xi) Not Applicable
- (xii) AIP is not recommended.
- (xiii) Not Applicable
- (xiv) Not Applicable
- (xv) Not Applicable
- (xvi) Not Applicable
- (xvii) Not Applicable

4. CHAPTER 5: SPECTRUM ALLOCATION

- (xviii) There is no need to change the present policy.
- (xix) All present operators MUST BE GIVEN PREFERENCE.
- (xx) The spectrum must be allocated to serve the needs.
- (xxi) The present criteria must continue.
- (xxii) The present criteria must continue.
- (xxiii) He present criteria must continue.
- (xxiv) The fourth CMSP may be allocated spectrum in the 900 MHz band only if such spectrum is available in the specific town or area etc.
- (xxv) The IMT 2000 must be kept separate and must not be polluted / shared / mixed with present services.
- (xxvi) Not Applicable.
- 5. CHAPTER 6: RE-FARMING, SPECTRUM TRADING, M & A AND SURRENDER

RE-FARMING OF SPECTRUM

(xxvii) It should be got vacated as soon as possible.

(xxviii) The question is premature for the present.

SURRENDER OF SPECTRUM

- (xxix) Since the spectrum was "not funded" by the operators, there is no question of refund.
- (xxx) Not Applicable,
- (xxxi) Not Applicable.

SPECTRUM TRADING

- (xxxii) The spectrum market should not be opened for tr5ading between operators.
- (xxxiii) Not Applicable.

MERGERS & ACQUISITIONS

- (xxxiv) No general decision may be taken in this respect.
- (xxxv) The IMT 2000 and 2G services must be separate and distinct entities.
- (xxxvi) Decision may be based on actual service requirements.